

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 137

COMP.APPL/255(CH)2022
COMP.APPL/ 137(CH)2023
And
CP No. 21/Chd/Hry/2022

IN THE MATTER OF:

Bharat Parmar

...

Petitioner

Versus

B & S Strategy Services Pvt. Ltd.

...

Respondent

Under Section: 241, 242, 244, CA 2013

Rule: 11, NCLT Rules 2016

Order delivered on 26.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.06.2024.

Sd/-
Court Officer